

poor. That is why his work is a national legacy and it is the prime duty of each and every citizen of this country to safeguard that legacy. The way this matter has been taken up seriously, I am sure the hon. Prime Minister would take a new initiative in this regard and consult all the parties so that there is no recurrence of such incidents in future.

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, I heard the leader of the House. I had heard him earlier also. I am sure that the Government is not at all serious. Had it been serious the hon. Prime Minister or the Home Minister would have definitely paid a visit there. This is for the first time that such an incident is recurring again and no Union Minister has paid a visit so far. The State Ministers visit the place and raise hue and cry. The Centre is not at all serious. (*Interruptions*)

[*English*]

SHRI MRUTYUNJAYA NAYAK (Phulbani): Mr. Speaker, Sir, there is an acute and alarming situation in the States of Assam, West Bengal and other adjoining States because the Ministry of Agriculture, especially, the Jute Corporation of India, has not come forward for purchasing jute from the jute growers. The jute growers are suffering very much.

Now, the private companies are monopolising the purchase of jute by giving them very low price. The support price is also being denied.

I would request that the Agricultural Prices Commission should fix a price so that the Jute Corporation of India can come forward and purchase the jute from the jute growers of these States.

I hope, the Ministry of Agriculture will take a very early step in this regard.

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): Sir, cutting across party lines, several hon. Members have given notices on an important matter. Today, we have discussed so many important things.....

MR. SPEAKER: I am allowing you.

SHRI NIRMAL KANTI CHATTERJEE: From yesterday, we are trying to raise this

issue. I am glad that you have given me this opportunity at a time when both the Leader of the Opposition and the Leader of the House are present. This matter relates to the proposed legislation to take over the disputed land in Ayodhya. Now, this is a move which we apprehend, will divide the country and not unite the country. Unless the Leader of the Opposition whose Party is heading the Ministry there succeeds in dissuading the Ministry there not to take such a step, it will be rather inflammatory and not uniting the country. We want that the Government at the Centre should immediately contact the Government in the State and try to influence them not to take over that disputed land. This is a request that we want to make to Mr. Lal K. Advani, Mr. Atal Bihari Vajpayee as well as the Leader of the House. This is all we want to submit before this House.

SHRI BASU DEB ACHARIA: This is a very important matter. (*Interruptions*)

SHRI SRIKANTA JENA: We have definite information that the U.P. Government and the Party which is governing the U.P. State have decided to take over the disputed land. Even the Chief Minister has said that we are going to take over the disputed land at Ayodhya. This is a matter where the national consensus is there that this dispute should be resolved amicably. But the U.P. Government there is deliberately trying to divide the country on this issue when all the parties inside the House are trying their best for a national consensus on this issue; and by mutual understanding, mutual talk, we will resolve this dispute. But deliberately the U.P. Government and the BJP are trying to divide this nation. On this issue we want to know the definite stand of the Government of India. What stand exactly the Government of India is going to take? Are they going to persuade the U.P. Government not to go for this kind of a legislation or not? We want a definite response from the Government of India on this issue. The Leader of the House is here. Let them respond what stand they are going to take on this issue? (*Interruptions*)

MR. SPEAKER: Papers to be laid on the Table.

(*Interruptions*)